

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH AT RANCHI

O.A. NO. 051/00455/2018

DATE OF ORDER 15.03.2019.

Prashant Kumar Das, aged about 33 years, son of late Pradeep Kumar Das, resident of Church Road, Kitadih, near Mahavir Mishra Colony, P.O.- Tatanagar, P.S.- Parsudih, Town- Jamshedpur, District- East Singhbhum

By Advocate : Shri Vikash Kumar

Versus

1. Union of India representing the Department of Posts, India, Dak Bhawan, Sansad marg, New Delhi.
2. The Chief Postmaster General, Jharkhand Circle, P.O.- & P.S. –Doranda, Ranchi.
3. Postmaster General, Circle Office, Doranda, P.O.- & P.S. –Doranda, Ranchi.
4. The Superintendent of Railway Mail Service, Ranchi Division, Ranchi.

By Advocate : Shri Rajendra Krishna

ORDER (ORAL)

Jayesh V. Bhairavia, Member (Judl.) :- In the instant OA, the applicant has sought relief for a direction upon the respondents to consider his appeal within specified period with respect to his appointment on compassionate ground.

2. The father of the applicant was working as a MTS Tata Rail Mail Service under Ranchi Division. He died in harness on 16.09.2012 leaving behind his widow and three sons (including applicant hereinabove). After submission of proper details of the family, the case of the applicant for appointment on compassionate ground was considered by the Circle Relaxation Committee (CRC) for the year 2014 whereby he was not found fit for recommendation.

3. Subsequently, again the case of applicant was put before the Circle Relaxation Committee. The Circle Relaxation Committee reconsidered the case of applicant and vide their decision dated 02.01.2015 which was informed to the applicant vide order dated 21st January 2015 that under the guidelines of the Directorate, his case was considered and his case scored 48/115 points whereas the last selected candidate in PA cadre has secured 69/115 points. In Postman cadre, the last selected candidate has secured 81/115 points hence his case was not recommended.(Annexure A/6 refers).

4. It is contention of the applicant that thereafter we had submitted one application/appeal before C.P.M.G., Ranchi, Jharkhand and again requested the authority to consider his case for appointment.

5. It is noted that in the said application/representation/appeal, there is no date mentioned by the applicant.

6. On the other hand, l/c for respondents have filed their written statement denying the contention of the applicant. The l/c for respondents submitted that the case of the applicant has been considered thoroughly twice and as per the guidelines/policy in vogue. The CRC examined the family details of the applicant. The case of applicant scored only 48 points which was much lesser than the last selected candidate, hence there is no illegality committed by the respondents. Applicant has not explained that in which manner decision is incorrect. L/c for respondents further submitted that the applicant has not vested right to seek appointment.

7. The l/c for applicant submitted that in some other case, the claim of applicants have been considered 3 or 4 times therefore his case may also be considered. However, he did not placed anything on record to substantiate his claim.

8. We are of the considered opinion that the claim of the applicant has been considered as per guidelines therefore we do not find any infirmity in the decision of respondents. Accordingly, O.A is dismissed. No costs.

(Dinesh Sharma)
Member (Admn.)

(Jayesh V. Bhairavia)
Member (Judl.)